

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

New Delhi, the 8-9-75

NOTIFICATION
INCOMETAX

No: 9375 (F.No. 251/1/15-IT) : In exercise of the powers conferred by sub-section (i) of Section 122 of the Income-tax Act, 1961 (43 of 1961) and of all other powers enabling it in that behalf and in modification of notification No. 841 (F.No. 261/12/75-ITJ) dated 20-2-1975 the Central Board of Direct taxes hereby direct that the entries at Sl.No. 4 in the Schedule to the said Notification shall be substituted by the following entries :-

SCHEDULE

S.No.	Range	Income-tax Circles, Wards and Districts
1.	2.	3.
4.	Special Range, Kanpur.	i) Special Circle, Kanpur ii) Companies Circle, Kanpur iii) Fatehganj Circle iv) Banda Circle v) Central Circles III, IV and V, Kanpur.

Where an Income-tax Circle, Ward, or District or part thereof stands transferred by this notification from one Range to another Range, appeals arising out of assessments made in that Income-tax Circle, Ward, or District or part thereof and pending immediately before the date of this Notification before the Appellate Assistant Commissioner of Income-tax the Range from whom that Income-tax Circle, Ward or District or part thereof is transferred to and dealt with by the Appellate Assistant Commissioner of Income-tax of the Range to whom that said Circle, Ward or District or part thereof is transferred.

This Notification shall take effect from 8-9-75

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UNDER SECRETARY
CENTRAL BOARD OF DIRECT TAXES

Explanatory notes:

The amendment has been necessary on account of changing over the jurisdiction of the Central Circle, Kanpur from AAC, Central Range, Kanpur to AAC, Special Range, Kanpur.

(The above note does not form a part of notification but is intended to be merely explanatory)

Under Secretary